received or doubts have been entertained in regard to (i) their purchase of newsprint from the blackmarket and (ii) their selling of newsprint in the blackmarket; and

(b) whether Government are making any changes in the rules or are taking any steps to lessen the evil of blackmarketing in newsprint?]

संसद्-कार्य मंत्री (श्री सत्य नारायण सिंह) : (क) समाचार-पत्रों द्वारा अख़बारी कागज़ चोर बाज़ार से ख़रीदने की पिछले दो साल के दौरान कोई शिकायत नहीं मिली है। कुछ समाचार-पत्रों और पत्रिकाओं के विरुद्ध अख़बारी कागज़ की बिक्री की शिकायतें समय समय पर प्राप्त होती हैं। क्योंकि शिकायत होने से ही आपत्तिजनक सौदे का आरोप सिद्ध नहीं होता, इसलिये ऐसे समाचार-पत्रों के नाम देना वांछनीय नहीं।

(ख) समाचार-पत्रों के सर्कुलेशन के दावों की जांच करते समय, प्राप्त शिकायतों के बारे में पूरी छानबीन की जाती है और संदिग्ध पत्रों को अख़बारी कागज़ का कोटा पूरी जांच-पड़ताल के बाद दिया जाता है और सर्कुलेशन की जांच के आधार पर वास्तविक आवश्यकता के अनुसार अख़बारी कागज़ के कोटे में संशोधन कर दिया जाता है।

सर्कुलेशन के आधार पर मुख्यतः समाचार-पत्रों को अख़बारी कागज़ का कोटा दिया जाता है, इसलिए इस की जांच में अधिक कड़ाई की गई है। अख़बारी कागज़ की चोरबाज़ारी को रोकने के लिए अन्य प्रशासनिक उपाय भी किए गए हैं।

†[THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): (a) No complaints regarding purchase of newsprint by newspapers in blackmarket have been received during the last two years. Complaints regarding alleged sale of newsprint by some newspapers and periodicals are received from time to time. As complaints by themselves do not establish any objectionable transaction, it is not considered desirable to give the names of such newspapers.

(b) While verifying the circulation claims of newspapers, prompt enquiries are made into complaints received and allocation of newsprint to suspected papers is made after strict scrutiny and newsprint quota is re-adjusted to meet actual requirements, assessed on the basis of verified circulation.

The verification of circulation figures on which newsprint quota newspapers is mainly based has been intensified. Other administrative measures have also been taken with a view to lessening the evil of blackmarketing in newsprint.]

†[ ] English translation.

184. [*Transferred to the 5th March 1964*]

कराची नगर निगम से प्लाटों की खरीद

१८५. **श्री विमलकुमार मन्नालालजी चौरड़िया** : क्या **प्रधान मंत्री** ११ फ़रवरी, १९६४ को राज्य सभा में तारांकित प्रश्न संख्या २६ के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) कराची नगर निगम से मई १९५२ में किस भाव पर भूमि के प्लाट खरीदे गये थे ;

(ख) उन प्लाटों को बेचने के लिये क्या क्या प्रयत्न कब कब किये गये ;

(ग) उस क्षेत्र में भूमि के प्लाटों का वर्तमान बाजार भाव क्या है ; और

(घ) इस समय उन प्लाटों के संधारण पर वार्षिक व्यय कितना हो रहा है ?

†[PURCHASE OF PLOTS FROM KARACHI CORPORATION

185. SHRI V. M. CHORDIA: Will the PRIME MINISTER be pleased to refer to the answer given to Starred Question No. 26 in the Rajya Sabha on 11th February, 1964 and state:

(a) the rates at which the plots of land were purchased from the Karachi Municipal Corporation in May 1952;

(b) the efforts that were made to sell these plots and when t he efforts were made;

(c) the present market rate of the plots of land in that area; and

(d) the annual expenses which are being incurred on the maintenance of the plots at present?]

प्रधान मंत्री तथा वैदेशिक कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क) २० रुपये (पाकिस्तानी) प्रति वर्ग गज ।

(ख) हमारा हाई कमीशन इन प्लाटों को इस प्रकार बेचने का प्रयत्न करता रहा है कि सरकार को अधिक से अधिक लाभ हो ।

(ग) इस समय लगभग ४० रुपये प्रति वर्ग गज का भाव बताया जाता है ।

(घ) सिर्फ़ ज़मीन के किराए के रूप में २,५४७ रुपये प्रतिवर्ष के हिसाब से कराची म्यूनिसिपल कारपोरेशन को देना होता है ।

†[THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) Rs. 20 (Pakistani) per sq. yd.

(b) Our High Commission have been making continuous efforts to dispose of this plot to the best advantage of Government.

(c) It is reported to be near about Rs. 40 per sq. yd.

(d) Only the ground rent @ Rs. 2,547 per annum is due to be paid to Karachi Municipal Corporation.]

†[ ] English translation.

186. [*Transferred to the 27th February, 1964.*]

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1962-63) ON THE WORKING OF THE EMPLOYEES' PROVIDENT FUND ORGANISATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): Sir, *I beg to lay on the Table a copy of* the Annual Report on the working of the Employees' Provident Fund Organisation for the year 1962-63. [Placed in Library. *See* No. LT-2385/64.]

NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

SHRI C. R. PATTABHI RAMAN: Sir, I also lay on the Table:—

A copy each of the following Notifications of the Ministry of Labour and Employment, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1962:—

(i) Notification G.S.R. No. 1942, dated the 13th December, 1963, publishing the Employees' Provident Funds (Twenty-second Amendment) Scheme, 1963.

(ii) Notification G.S.R. No. 1982, dated the 18th December, 1963, publishing the Employees' Provident Funds (Twenty-third Amendment) Scheme, 1963.

(iii) Notification G.S.R. No. 68, dated the 4th January, 1964, publishing the Employees' Provident Funds (Amendment) Scheme, 1964.

(iv) Notification G.S.R. No. 93, dated the 8th January, 1964,